

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76003 of 2017

(Arising out of Order-in-Original No.24/Commr./STA/Kol./2016 dated 15.03.2017
passed by Commissioner of Service Tax (Audit), Kolkata)

M/s Quadeye Securities Private Limited

(184, Harish Mukherjee Road, 1st Floor, Kolkata-700026)

Appellant

VERSUS

Commissioner of Service Tax (Audit), Kolkata

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri D.Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75884/2025

DATE OF HEARING : 15 APRIL 2025

DATE OF DECISION : 15 APRIL 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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